O.A.No.486/97

FRIDAY, THIS THE 11TH DAY OF APRIL, 1997.

CORAM:

HON'BLE MR A V HARIDASAN, VICE CHAIRMAN

HON'BLE MR P V VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

- 1. P Mohanan
 Kottambalath House
 Nallur
 Feroke P.O
 Kozhikode
 Working at BWWF Dispensary as
 Pharmacist
 P.O.Kondotty
 Malappuram District
- 2. KV Krishnan
 Puthuvayal House
 Andaloor P.O.
 Palayad, Tellicherry
 Working at BWW Dispensary as
 Pharmacist:
 P.O.Palayad, Tellicherry
- 3. VV Mathad
 Ananda Bhavan,South Bazar
 Kannur
 Working at BWW Dispensary as
 Pharmacist
 P.O.Thana,Kannur District
- 4. K Jayachandran
 Kizhupully House
 P.O.Ayyanthole
 Near Karthyani Temple
 Thrissur
 Working at BWW Dispensary as
 Pharmacist
 P.O.Alathur
 Palakkad District
- 5. Smt P Jayasree
 Mathamukuzhi House
 Thycattussery P.O.
 Cherthala, Alappuzha District
 Working as Pharmacist at
 BWW Dispensary
 P.O.Muthuvattoor
 Chavakkad
 Trichur District
- 6. Sivakumar
 No.3113,2nd cross,Mariyappara
 Palya,Sri Rampuram P.O,
 Bangalore
 Working at 8WW Dispensary as
 Pharmacist
 P.O.Nileshwar
 Kasargode District

Applicants

By Advocate Mr VV Surendran

- 1. The Welfare Commissioner
 Labour Welfare Organisation
 Government of India
 Ministry of Labour
 No.75 Basareswara Road
 Bangalore 560 052
- 2. The Director General (LW)
 Government of India
 Ministry of Labour
 Jaisalmer House
 Mansingh Road
 New Delhi 11
- 3. The Secretary
 Ministry of Labour
 Nirman Bhawan
 New Delhi

Respondents

By Advocate Mr TPM Ibrahim Khan, SCGSC

The application having been heard on 11.4.1997, the Tribunal on the same day delivered the following:

ORDER

HON'BLE MR A V HARIDASAN, VICE CHAIRMAN

The applicants 1 to 6 are Pharmacists working under the Labour Welfare Organisation. Their grievance is that the question of grant of Hospital Care Allowance/Patient Care Allowance, Washing Allowance and also upgradation of '25% posts of Pharmacists is hanging fire despite representations made by them to the competent authority.

When the application came up for hearing, the learned counsel for applicants and the Senior Central Government Standing counsel appearing for the respondents invited our attention to a letter dated 29.11.1996 (A-9) by the Staff Grievance Officer to the General Secretary of the Union wherein it is stated that the grant of Petient Care Allowance and upgradation of 25% of Pharmacists are under active consideration of the Ministry and that the question of Washing Allowance to Pharmacists is not governed by any of the rules. Learned counsel on either side submitted that it would be appropriate if a proper direction is given

to the respondents to consider these claims of the applicants in accordance with law and to take appropriate decision within a reasonable time frame. In the light of the submissions of the Government counsel at the Bar, we direct respondents to take appropriate decision in regard to the claims of the applicants. Even if the grant of Washing Allowance to the Pharmacists is not governed by any rules, the competent authority may consider that issue also and take appropriate action. An appropriate decision shall be taken by the respondents within three months from the date of communication of this order and if the decision is in favour of the applicants, the monetary benefits from such a decision shall be made available to them within one month from the date of taking such a decision. No order as to costs.

Dated, the 11th April, 1997

PV VENKATAKRISHNAN ADMINISTRATIVE MEMBER

AV HARIDASAN VICE CHAIRMAN

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LIST OF ANNEXURE

Annexure A-9: True copy of the letter
No.2(56)/25/A5/93/5G0
dated 29-11-1996 of the
Staff Grievance Officer
to the Central Labour
Welfare Staff Association.

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